

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION**

Transfer Petition (Civil) Nos 1249-1250 of 2020

Ashwini Kumar Upadhyay Etc.

... Petitioners

Versus

Union of India and Others

... Respondents

ORDER

- 1 The petitioners seek the transfer of WP (C) No 8905 of 2019 pending before the Delhi High Court and CW/13784/2019 pending before the Rajasthan High Court to this Court.
- 2 The issue which is raised in the main proceedings pertains to uniformity in the minimum age of marriage for men and women in diverse legislations.
- 3 Dr Manish Singhvi, senior counsel appearing on behalf of the respondents states that CW/13784/2019 has been dismissed for want of prosecution by the Rajasthan High Court.
- 4 In this backdrop, we dispose of the transfer petitions by transferring WP (C) No 8905 of 2019 pending before the Delhi High Court to this Court.

5 Pending applications, if any, stand disposed of.

.....CJI.
[Dr Dhananjaya Y Chandrachud]

.....J.
[Pamidighantam Sri Narasimha]

New Delhi;
January 13, 2023
CKB

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R E V I S E D

ITEM NO.31

COURT NO.1

SECTION XVI-A

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

Transfer Petition (Civil) Nos.1249-1250/2020

ASHWINI KUMAR UPADHYAY & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH W.P.(C) No.584/2022 (PIL-W)

(With IA No.105721/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No.551/2021 (PIL-W)

S.L.P.(CrI) No.10036/2022 (II-B)

(With IA No.167514/2022 - INTERVENTION APPLICATION and IA No. 179403/2022 - INTERVENTION APPLICATION)

Date : 13-01-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

Mr. Rajshshekhar Rao, Sr. Adv. (A.C.)

Mr. Areeb Amanullah, Adv.

Ms. Mansi Sood, Adv.

Ms. Zehra Khan, Adv.

For Petitioner(s)

Mr. Tushar Mehta, SG

Mrs. Swarupama Chaturvedi, AOR

Mr. Shilp Agrawal, Adv.

Ms. Saumya Kapoor, Adv.

Mr. Ashwani Kumar Dubey, Petitioner-in-person

Ms. Sonia Mathur, Sr. Adv.

Ms. Rashmi Singhania, Adv.
Ms. Ankita Chaudhary, Adv.
Mr. Praneet Pranav, Adv.
Ms. Vandana Sharma, Adv.
Ms. Vandana Sharma, AOR

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Suryaprakash V Raju, A.S.G.
Mr. Rajat Nair, Adv.
Mrs. Rooh E Hina Dua, Adv.
Mr. Digvijay Dam, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Tushar Mehta, Solicitor General
Mr. Gurmeet Singh Makker, AOR
Mr. Rajat Nair, Adv.
Mr. Rooh E Hind Dua, Adv.
Mr. Digvijay Dam, Adv.
Mr. Pratyush Srivastva, Adv.

Dr. Manish Singhvi, Sr. Adv.
Mr. Ashok Basoya, Adv.
Mr. Sandeep Kumar Jha, AOR
Mr. Arpit Prakash, Adv.
Mr. Vikalp Sharma, Adv.

Mr. Gaurav Agrawal, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Transfer Petition (C) Nos 1249-1250 of 2020

- 1 The transfer petitions are disposed of in terms of the signed order.
- 2 Pending applications, if any, stand disposed of.

Writ Petition (C) No 551 of 2021

- 1 Issue notice.

SLP (CrI) No 10036/2022

- 1 Applications for intervention stand allowed.
- 2 The Special Leave Petition is de-tagged from this batch of petitions.

Transferred Case No /2023 [Arising out of TP (C) Nos 1249-1250/2020], Writ Petition (C) No 584/2022 and Writ Petition (C) No 551/2021

- 1 List the matters on 13 February 2023.

(CHETAN KUMAR)
A.R. -cum-P.S.

(Corrected signed order is placed on the file)

(MATHEW ABRAHAM)
Court Master

ITEM NO.31

COURT NO.1

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
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- 1 List the matters on 13 February 2023.

(CHETAN KUMAR)
A.R. -cum-P.S.

(Signed order is placed on the file)

(MATHEW ABRAHAM)
Court Master